

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. II

Service Tax Appeal No. 20414 of 2019

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-155-18-19 dated 04.02.2019 passed by the Commissioner (Appeals), Central Tax, Mysore]

Hathway Mysore Cable Network Pvt. Ltd.**Appellant**

No. 372, 1st Floor, D Subbaiah Road,
Ramaswamy Circle Chamaraja Mohalla,
Mysore, Karnataka 570024

VERSUS

Commissioner of CE & ST, Mysore**Respondent**

S-1, S-2, Vinaya Marga,
Siddharthanagar, Mysore-570011

APPEARANCE:

Present for the Appellant: Sh. Himayush Chopda, Advocate

Present for the Respondent: Sh. Neeraj Kumar, Authorized
Representative

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

**HON'BLE Mr. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

FINAL ORDER NO.20628/2023

DATE OF HEARING: 28.06.2023

DATE OF DECISION: 28.06.2023

AS PER BENCH

The learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned A.R. for the Department has

submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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